**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**MISCELLANEOUS APPLICATION NO. 102 OF 2025**

**IN**

**ORIGINAL APPLICATION NO. 142 OF 2024**

**IN THE MATTER OF:**

**SURENDER …APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS. …RESPONDENTS**

**INDEX**

| S.No. | PARTICULARS | PAGE NO. |
|---|---|---|
| 1. | ADDITIONAL RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD PLACING ON RECORD THE NOC DT. 15.06.2010 IN COMPLIANCE OF THE ORDER DT. 16.10.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL | |
| | ANNEXURES | |
| 2. | COPY OF THE NOC GRANTED TO THE PROJECT PROPONENT ANNEXED HEREWITH AS ANNEXURE R-1 | |

***THROUGH COUNSEL***

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com
Ph: 9639286572

**DATE: 18.12.2025**
**PLACE: NOIDA**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**MISCELLANEOUS APPLICATION NO. 102 OF 2025**

**IN**

**ORIGINAL APPLICATION NO. 142 OF 2024**

**IN THE MATTER OF:**

**SURENDER .....APPLICANT(S)**

**VERSUS**

**STATE OF UTTAR PRADESH & ORS. .....RESPONDENT(S)**

**ADDITIONAL RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD FOR PLACING ON RECORD THE NOC DATED 15.06.2010 IN COMPLIANCE OF THE ORDER DATED 16.10.2025 PASSED BY THIS HON'BLE TRIBUNAL**

I, Ankit Singh, aged about 38 years, S/o Sh. Ajit Singh, presently posted as Regional Officer, UPPCB, Ghaziabad, do hereby solemnly affirm and state as under:-

17 DEC 2025

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That a Miscellaneous Application has been filed before this Hon'ble Tribunal in the present matter and is presently pending adjudication.

4. That this Hon'ble Tribunal, vide order dated 16.10.2025 directed as under:

*"Copies of OM dated 26.11.2014 and NOC/license granted in favor of respondent no.3/ Applicant in M.A No. 102/2025 may be filed within one week."*

5. That in compliance with the aforesaid order passed by this Hon'ble Tribunal, the Deponent herein, namely the Uttar Pradesh Pollution Control Board, is placing on record the No Objection Certificate dated 15.06.2010 granted by the District Magistrate, Ghaziabad in favour of the Project Proponent.

17 DEC 2025

NOTARY Sandeep Sharma Reg. No. 26/98 GOVT. OF INDIA

6. That the said NOC dated 15.06.2010 is a relevant and material document for the just and proper adjudication of the present matter and is being filed bonafidely and in the interest of justice.

   Copy of the NOC dated 15.06.2010 granted to the Project Proponent is annexed herewith as **ANNEXURE R-1**.

7. That it is further respectfully submitted that the Project Proponent had obtained Consent to Establish dated 27.11.2013 from the Deponent–Uttar Pradesh Pollution Control Board for establishment of a modern slaughter house with a sanctioned capacity of 200 buffaloes per day and 100 sheep/goats per day. The said sanctioned capacity and regulatory position continued to remain in force till the issuance of Government Order dated 07.07.2017 by the Urban Development Section-8, Lucknow, which was promulgated pursuant to the order dated 17.02.2017 passed by the Hon'ble Supreme Court in *LaxmiNarain Modi v. Union of India* (Writ Petition No. 309 of 2003), thereby superseding all earlier Government Orders. It is submitted that neither the recommendation from the District Level Committee nor theapprovalhas been granted by State Level Committeeas mandated under the Government Order dated 07.07.2017. It is further clarified that the grant of Consent to Establish for a capacity of 200 buffaloes per day clearly establishes that, at the relevant point of

NOTARY Sandeep Sharma Reg. No. [illegible]/98 GOVT. OF INDIA

17 DEC 2025

time, the Project Proponent was authorized only for the said capacity and not higher.

8. That the Deponent most respectfully and unconditionally tenders an apology for the delay, if any, in placing the aforesaid document on record and prays that the same may kindly be condoned in the interest of justice.

9. Hence, the presentresponseis being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

**DEPONENT**

**VERIFICATION**

Verified at Ghaziabad on this 17 day of December, 2025, that the contents of the above affidavit from paragraphs 1 to 6 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

**DEPONENT**

ATTESTED
(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

NOTARY
Sandeep Sharma
Reg. No. 1186/98
GOVT. OF INDIA

17 DEC 2025

**ANNEXURE R-1**

(A5)

कार्यालय जिला मजिस्ट्रेट, गाजियाबाद

संख्या– 01 /जे0–2/फोजन फूड/7–1/2010 दिनाँक:– 16 जून 2010

मै0 अल नासिर एक्सपोर्ट प्रा0लि0,
खसरा नं0–2761, भूड़गढ़ी, डासना,
थाना– मसूरी, गाजियाबाद ।

विषयः– मै0 अल नासिर प्रा0लि0, खसरा नं0–2761, भूड़गढ़ी, डासना, गाजियाबाद का प्रार्थना पत्र दिनाँकित 18.05.2010 बाबत– मौड्रन स्लाटर हाउस हेतु एन0ओ0सी0 निर्गत किये जाने के सम्बन्ध में ।

आपके द्वारा प्रस्तुत उपरोक्त विषयक प्रार्थना पत्र दिनाँकित 18.05.2010 पर अपेक्षित जाँचोपरान्त फर्म मै0 अल नासिर एक्सपोर्ट प्रा0लि0, खसरा नं0–2761, भूड़गढ़ी, डासना, थाना– मसूरी, गाजियाबाद को खसरा नं0–2762 भूड़गढ़ी, डासना, थाना– मसूरी, गाजियाबाद पर मौड्रन स्लाटर हाउस हेतु एन0ओ0सी0 इस प्रतिबन्ध के साथ निर्गत किया जाता है कि फर्म को निम्नवर्णित शर्तों/प्रतिबन्धों का अनुपालन करना होगा, अन्यथा प्रस्तगत अनापत्ति प्रमाण पत्र स्वतः ही निरस्त समझा जायेगा :–

1– वधशाला में मात्र पहिचयनीय जाति के पशुओं का वध किया जाये किसी भी परिस्थिति में गौवंश का वध न किया जाये ।

2– पशुओं के वध से पूर्व पशु चिकित्साधिकारी से एन्टीमार्टम एवं पोस्टमार्टम से संबंधित स्वास्थ्य प्रमाण पत्र प्राप्त किया जाये ।

3– फर्म द्वारा 400 भैंस/भैंसे एवं 100 बकरी/भेड के पशुवध का कार्य किया जायेगा तथा दो शीट का प्रयोग अपनी उक्त इकाई हेतु प्रयोग में लाया जायेगा । पशुवधशाला से जनित प्रदूषित उत्सर्जन के शुद्धिकरण हेतु शुद्धीकरण संयत्र की स्थापना तथा शोधित अवशिष्ट का निस्तारण रेण्डरिंग प्लाण्ट के माध्यम से किया जायेगा ।

4– पशुवधशाला में सफाई का विशेष ध्यान रखा जाये ।

5– पशुवधशाला प्रारम्भ करने से पूर्व मुख्य पशु चिकित्साधिकारी गाजियाबाद को अवगत कराया जाये ताकि संबंधित पशु चिकित्साधिकारी को वध से पूर्व एन्टीमार्टम एवं पोस्टमार्टम से संबंधित स्वास्थ्य प्रमाण पत्र निर्गत करने हेतु निर्देशित किया जाये ।

6– एन्टीमार्टम एवं पोस्टमार्टम से संबंधित शासन द्वारा निर्धारित शुल्क राजकीय कोष में जमा कराये ।

7– पशुवधशाला में मात्र अपनी फर्म के प्रयोग के लिये ही पशु वध किया जायेगा ।

8– प्रिवेंशन आफ कुयल्टर टू एनिमल (स्लाटर हाउस) नियम, 2001 के अनुसार लेअरेज हेतु 2.8 वर्गमीटर (बड़े जानवर हेतु) एवं 1.6 वर्ग मीटर (छोटे जानवर हेतु) भूमि की उपलब्धता सुनिश्चित किया जाना आवश्यक है तथा इसके अतिरिक्त स्लाटर हाल, आफल एरिया एवं अन्य प्रक्रियाओं हेतु तथा इकाई परिसर में शासन नीति के अनुसार हरित पट्टिका का विकास किया जाना आवश्यक है । जिस हेतु भूमि की उपलब्धता सुनिश्चित की जाये ।

9– जल/वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियमों के प्रावधानों के अन्तर्गत इकाई में पशुवधशाला की स्थापना हेतु पर्यावरणीय दृष्टिकोण से उत्तर प्रदेश नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त करना होगा ।

10– फर्म द्वारा अधिकृत विभागों की नियमानुसार शर्तें पूर्ण करके फोजन फूड शीट प्रोसेसिंग प्लाण्ट के साथ मौड्रन स्लाटर हाउस (गऊ को छोड़ कर) प्लाण्ट स्थापित करना होगा ।

जिला मजिस्ट्रेट,
गाजियाबाद ।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु :–

1– मुख्य पशु चिकित्साधिकारी, गाजियाबाद ।
2– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड, वसुन्धरा, गाजियाबाद ।

जिला मजिस्ट्रेट,